

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 26 JUL 1994

APPLICATION NUMBER:

987/93

APPLICANTS:

Sri. J. Chandrasekharan <sup>v/s</sup> General Manager, Southern Railway, Madras & Others.

① Dr. M. S. Nagaraja, Advocate, no. 11, 2nd Floor,  
1st Cross, Sujatha Complex, Gandhinagar,  
Bangalore-560009.

② Soc. N. S. Poosad, Advocate, No. 29,  
Fifth Main, Gandhinagar, Bangalore-9.

RESPONDENTS:

Subject:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 20-7-94

Issued on  
26/7/94

P.

of

*S. S. Shanthay*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH: BANGALORE

APPLICATION NO. 987/1993

DATED THIS THE TWENTIETH DAY OF JULY, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

Mr. T.V. Ramanan, Member (A)

Shri J. Chandrasekharan

Aged 53 years

S/o. Sri Jambulingam

Executive Engineer

148-C, Railway Colony

Mysore - 570 020.

... Applicant

by

(Dr. M.S. Nagaraja, Advocate)

vs.

1. The General Manager

Southern Railway

Madras-600 003.

2. The Chief Personnel Officer

Southern Railway

Madras - 600 003.

3. Railway Board

represented by Chairman

Railway Board

Rail Bhavan, New Delhi.

4. Union of India

represented by Secretary to

Government, Ministry of Railway

Rail Bhavan, New Delhi.

... Respondents

by

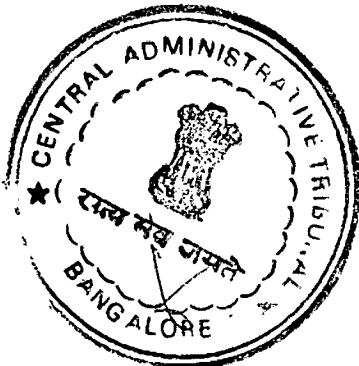
(Shri N.S. Prasad, Advocate)

O R D E R

(Mr. Justice P.K. Shyamsundar,

Vice Chairman)

Having heard both sides. The grievance of the applicant appears to have ended in a happy note because during the pendency of this application, the impugned order reverting him from the position of an Executive Engineer has been withdrawn and the applicant has been again posted back as Executive Engineer. The said order



The said order is produced as Annexure-R1 to the reply filed by the respondents. In the light of the same the applicant does not wish to pursue this application. The application is, therefore, disposed off as having become infructuous.

2. Sri Sridhar, counsel for the applicant tells us that the applicant who had suffered the reversion has been put back to his original position, the order does not make any reference to the interim status. He says that the applicant will take up this issue with the department and in case if he is aggrieved with the result, then he may be given liberty to approach this Tribunal again. We agree. With these observations, the application stands disposed off finally. No costs.

Scd-

(T.V. RAMANAN)  
MEMBER (A)

Scd-

(P.K. SHYAMSUNDAR)  
VICE CHAIRMAN

TRUE COPY

*S. Srinivasan*  
SECTION OFFICER 2417  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

